

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 129

IA(I.B.C)/1648(CH)2023, IA(I.B.C)/693 (CH)2023
IA(I.B.C)/1270(CH)2023, IA(I.B.C)/1536(CH)2023
IA(I.B.C)/2280(CH)2023, IA(I.B.C)/545(CH)2024
IA(I.B.C)/553(CH)2024, IA(I.B.C)/789(CH)2024
IA(I.B.C)/1222(CH)2024, IA(I.B.C)/1290(CH)2024
IA(I.B.C)/1440(CH)2024

In
CP (IB) No. 133/Chd/Chd/2022
(Admitted)

IN THE MATTER OF:

**Manoj Kumar (Proprietor M/S
Volunteer Associates**

...Petitioner-Operational Creditor

Versus

**Sarv Awas Housing Bhiwadi
Private Ltd**

...Respondent-Corporate Debtor

Under Section: 9, 33(1) (b) (i) to (iii) r/w 33(3), 60(5), 66(1) IBC 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 07.08.2024.

Sd/-

Court Officer